

residents of Diplomatic Enclave (New Delhi), which saw him in May last that a shopping centre would be ready by the end of this year; and

(b) if so, what progress has so far been made in the matter?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) on April 23, 1960, a few residents of Chanakyapuri (Diplomatic Enclave) met me and requested me to arrange shopping facilities for the colony. Provision of such facilities is a municipal responsibility, but, considering the financial difficulties of the New Delhi Municipal Committee and the Municipal Corporation of Delhi, Government decided to build shopping centres in this and other Government colonies, which would be transferred to the local body concerned against payment of the cost of construction of the centres. Pursuant to this decision, the deputationists were informed that plans were under preparation. No specific assurance that the shopping centre would be ready by any particular time was, however, given.

(b) The plans and estimates, prepared by the C.P.W.D. are being finalised in consultation with the New Delhi Municipal Committee.

12 hrs.

RE: MOTION FOR ADJOURNMENT

Raja Mahendra Pratap: What about my adjournment motion?

Mr. Speaker: The hon. Minister must have received intimation that I have disallowed his adjournment motion.

12.01½ hrs.

PAPERS LAID ON THE TABLE

REPORT OF REVIEW OFFICER ON DADRA AND NAGAR AVELI

The Prime Minister and Minister of External Affairs (Shri Jawaharlal

Nehru): I beg to lay on the Table a copy of the Report of the Review Officer on Dadra and Nagar Aveli. [Placed in Library. See No. LT-2522/60.]

NOTIFICATION UNDER COMPANIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy of Notification No. GSR. 1433 dated the 3rd December, 1960 under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library, See No. LT-2523/60.]

REPORTS OF TARIFF COMMISSION

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1960) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry;
- (ii) Government Resolution No. 18(6)-T.R./60 dated the 8th December, 1960; [Placed in Library, See No. LT-2524/60.]
- (iii) Report (1960) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry;
- (iv) Government Resolution No. 11(1)-T.R./60 dated the 9th December, 1960;
- (v) Statement explaining the reasons why a copy of each of the documents at (iii) and (iv) above could not be laid on the Table within the period prescribed on the said subsection; [Placed in Library, See No. LT-2525/60.]
- (vi) Report (1960) of the Tariff Commission on the continuance of protection to the Aluminium industry;